

No.GOB(I) 1/2016

HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 22ND DECEMBER, 2016.

NOTIFICATION

The following transfers and postings of officers of Judicial Department in the cadre of District Judge, are ordered in the interest of public service:

Sl. No.	Name of the Officer	Present Charge	Charge to which posted
1	2	3	4
01	Sri. Suresh S. Kogilgeri	II Addl. City Civil and Sessions Judge, Bengaluru City.	Principal District and Sessions Judge, U.K. Karwar. (Vice Sri. Devendra Ramachandra Renake - due to retire with effect from the afternoon of 31.12.2016)
02	Sri. Muralidhara Pai B.	XLIX Addl. City Civil and Sessions Judge, Bengaluru City.	Proposed for appointment as Senior Faculty Member, Karnataka Judicial, Academy, Bengaluru. (Vice Sri. M.S. Sankolli, Former District Judge – due to expiry of term with effect from the afternoon of 31.12.2016)

BY ORDER OF THE HIGH COURT,

Sd/-
(ASHOK G. NIJAGANAVAR)
REGISTRAR GENERAL.

To,
The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2.

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City, with a request to make necessary arrangements to relieve the officers concerned and to send proposal for concurrent appointment to the Courts, which will become vacant due to the above transfers.
2. The Principal District and Sessions Judge, U.K.Karwar.
3. Sri. Suresh S. Kogilgeri, II Addl. City Civil and Sessions Judge, Bengaluru City, with a direction to get himself relieved from the present charge of his post and proceed to take charge of his new post on the afternoon of 31.12.2016 from Sri. Devendra Ramachandra Renake.
4. Sri. Devendra Ramachandra Renake, Prl. District and Sessions Judge, U.K. Karwar, with a direction to hand over the charge of his post to Sri. Suresh S. Kogilgeri, on the afternoon of 31.12.2016.
5. Sri. Muralidhara Pai B., XLIX Addl. City Civil and Sessions Judge, Bengaluru City, with a direction to take charge of his new post on the afternoon of 31.12.2016, from Sri. M.S. Sankolli.
6. Courts concerned.
7. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
8. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
9. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
10. The Accountant General in Karnataka, Bengaluru.
11. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
12. The President, Karnataka State Judicial Officers Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
13. The Registrar General/Registrar (Recruitment)/Registrar (Vigilance)/Registrar (Judicial)/ Registrar (Computers)/Registrar (Admn.)/Registrar (Review and Statistics)/Registrar (Infrastructure and Maintenance).
14. The Additional Registrar General, High Court of Karnataka, Dharwad and Kalaburagi Benches.

15. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of High Court of Karnataka.
16. The D.R.-cum-P.S. to the Hon'ble Chief Justice.
17. The Private Secretary to the Hon'ble Shri. Justice S. Abdul Nazeer, President, Karnataka Judicial Academy, Bengaluru.
18. The Private Secretary to the Hon'ble Administrative Judge for U.K. Karwar District.
19. The Director, Karnataka Judicial Academy, Bengaluru.
20. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
21. The Secretary, High Court Legal Services Committee, High Court Buildings, Bengaluru.
22. The Director, Bengaluru Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
23. The Director, Arbitration Center-Karnataka, III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
24. The Section Officers of GOB-II/HCE/RSB/HVC/HCB/ HCA-I/LCBS/HCL/LCA-I, II and III, Branches of this office.
25. Spare copies.